

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Murali Sundaram
Vs
Air Carnival Pvt Ltd

MAIN PETITION NUMBER : CP/565/IB/2017
(IA/MA) APPLICATION NUMBERS

IA/1086(CHE)/2024

ORDER

Present: Ms. Ramya, Ld. Counsel for Applicant/Liquidator

This Application has been filed to take on record the 22nd Progress Report.

It is stated that the liquidation timeline expired on 15.04.2024.

The Liquidator has filed an application seeking extension, which is yet to be listed.

It is stated that because of non co-operation from the erstwhile Directors, the process could not be completed.

The same is taken on record, subject to all just exceptions.

IA/1086(CHE)/2024 is accordingly **disposed of**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**